

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.89076 of 2025**

Arising Out of PS. Case No.-135 Year-2025 Thana- RUPAULI District- Purnia

Md. Shahnawaz @ Md. Shahnawaz Alam S/o Md. Rizwan @ Md. Rijwan
Resident of Village- Chaparahi Ward No. 05, P.S.- Rupauli, District- Purnea

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr. Ram Prawesh Kumar, Advocate
For the Opposite Party/s : Mr. Kumar Veerendra Narayan, APP

**CORAM: HONOURABLE MR. JUSTICE RAJESH KUMAR VERMA
ORAL ORDER**

2 12-01-2026

Heard Mr. Ram Prawesh Kumar, learned counsel

for the petitioner and Mr. Kumar Veerendra Narayan, learned
Additional Public Prosecutor for the State.

2. The petitioner is apprehending his arrest in
connection with Rupauli P.S. Case No. 135 of 2025, F.I.R. dated
14.07.2025 for the offences punishable under Sections 108 and
3(5) of the BNS, 2023.

3. According to prosecution case, it is alleged by the
informant and due to harassment made by the accused persons,
one Sajid Baitha committed suicide by hanging himself.

4. Learned counsel for the petitioner submits that
petitioner has clean antecedent and he has falsely been
implicated in the present case. He further submits that the
allegation as alleged in the F.I.R is false and fabricated and the



petitioner has not committed any offence as alleged in the F.I.R. Name of the petitioner has been transpired on the basis of suspicion and no other cogent material has come during investigation which suggest the involvement of the petitioner in the present occurrence. He further submits that the deceased has committed suicide himself in the house of the informant.

5. Learned Additional Public Prosecutor has vehemently opposed the prayer for bail of the petitioner.

6. Considering the aforesaid facts and circumstances that the petitioner has clean antecedent and except suspicion, no other material has come during investigation which suggest the involvement of the petitioner in the present occurrence, let the petitioner, above named, in the event of his arrest or surrender before the court below within a period of thirty days from the date of receipt of the order, be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of the learned CJM, Purnea in connection with Rupauli P.S. Case No. 135 of 2025, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure and with other following conditions:-

i. Petitioner shall co-operate in the trial and shall be



properly represented on each and every date fixed by the court and shall remain physically present as directed by the court and on his absence on two consecutive dates without sufficient reason, his bail bond shall be cancelled by the Court below.

ii. If the petitioner tampers with the evidence or the witnesses, in that case, the prosecution will be at liberty to move for cancellation of bail.

iii. And further condition that the court below shall verify the criminal antecedent of the petitioner and in case at any stage it is found that the petitioner has concealed his criminal antecedent, the court below shall take step for cancellation of bail bond of the petitioner. However, the acceptance of bail bonds in terms of the above-mentioned order shall not be delayed for purpose of or in the name of verification.

(Rajesh Kumar Verma, J)

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